

The convention is to give the Members an advance notice of what they should expect the next week. The only Rule that I see here is with regard to the arrangement of Business which the Speaker has to do in consultation with the Leader of the House which in this case, means the Minister of Parliamentary Affairs. But we have followed this convention. Therefore, the next best thing he did was to inform the Members through a Bulletin which has been done.

Now, we have a lot of Business. I see the logic that if we could not do it on Friday, why should we not have done it today? But there is no such item now. Let us proceed with the Business today and leave it for tomorrow. Since this matter has been raised, I think, the Minister will take note of it.

SHRI P. G. MAVALANKAR: The Minister just now talked about some labour problems. Last Friday, I wanted to raise an important issue....

MR. DEPUTY-SPEAKER: You can do it tomorrow.

SHRI S.M. BANERJEE: Now that the Business for the week has been published in the Bulletin—I do not challenge the right of the Minister; he has done it—but what about my right of making certain suggestions on some subjects?

MR. DEPUTY-SPEAKER: That is what I was saying. You can do it tomorrow.

SHRI S.M. BANERJEE: But tomorrow again at 12 o'clock, the Tulmaha Ram matter will come up.

MR. DEPUTY-SPEAKER: Since the matter has been raised and I have also made certain observations, I feel that the Members should not be deprived of their right of making certain suggestions on various subjects. It has been there always. It may be advisable that the Business may

be brought tomorrow. Let them have their say tomorrow.

SHRI K. RAGHU RAMAIAH: I have to state what the Business will be for this week.

MR. DEPUTY-SPEAKER: Yes, So that the Members may get an opportunity of making their submissions.

SARDAR SWARAN SINGH SOKHI (JAMSHEDPUR): Tomorrow again we have to give notices or the notices given on Friday, the 22nd November, 1974 would do?

PROF. MADHU DANAVATE: Let it be made clear that all the notices which were given on Friday last will be taken up in the same order.

SHRI P.G. MAVALANKAR: Let us be clear. Does your ruling mean that we have to give fresh notices again tomorrow or what we gave on Friday last will stand in the same order?

MR. DEPUTY-SPEAKER: Since this is a postponed item, all the notices given in connection with that will be treated as notices given on that.

AN HON. MEMBER: And not notices will be admitted.

MR. DEPUTY-SPEAKER: No, no.

ELECTION TO COMMITTEE RUBBER BOARD

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH): I
beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as The speaker may direct, 10 members from among themselves to serve as members of the Rubbe.

[Shri Vishwanath Pratap Singh]
Board, subject to the other provisions of the said Act."

MR. DEPUTY-SPEAKER: The question is:

"That in pursuance of sub-section (3)(c) of Section 4 of the Rubber Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve members of the Rubber Board, subject to the other provisions of the said Act."

The motion was adopted.

15.26 hrs

BANKING SERVICE COMMISSION BILL*

THE MINISTER OF FINANCE (SHRI C. SUBRAMANIAM): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of a Commission for the selection of personnel for appointment to services and posts in certain banking institutions and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: Shri Madhu Limaye.

श्री मधु लिमये (बाका) उपाध्यक्ष महोदय, मुझे निरुद्ध दो तीन बातें कहनी हैं। यह विधेयक इस लिए लाया गया है कि आब-जेक्टिव, राशनल और इमार्शल मिलेक्शन हो। इस सिद्धान्त में तो मैं सहमत हूँ, लेकिन जब बैंकों के चेयरमैन ही नेपाटिज्म वाला काम करेंगे, तो उन के बारे में क्या किया जायेगा। बैंक आफ बड़ीदा के लोगों ने मेरे पास यह लिख कर भेजा है।

SHRI C. SUBRAMANIAM: Will this arise at the stage of introduction? He can raise it later.

श्री मधु लिमये : मैं संक्षेप में कहूँगा। जब मंत्री महोदय आबजेक्टिव, राशनल और इमार्शल मिलेक्शन चाहते हैं, तो वह भी मानेंगे कि चेयरमैन का मिलेक्शन भी ठीक ढंग से हो, नहीं तो वह बिल अधूरा रहेगा। बैंक आफ बड़ीदा से मुझे यह प्राप्त हुआ है। मैं इस को पुरा नहीं पढ़ूँगा। मैं केवल चार पाच लाइनें पढ़ूँगा।

"Chairman and Managing Director, Shri V. D. Thakkar, should be removed from the Bank of Baroda for breach of rules of business and breach of propriety and for corrupt practice involved in the sanctioning of the advances/limits to the companies in the statement and also for concealing the facilities granted to the companies from the Board of Directors until a reference to the Board was forced upon him."

यह बहुत मीरियस चर्चा है। लिमिटेड और एडवार्सज की जानकारी वोटें आफ डायरेक्टर्स से छिपाई गई और जब उन्हें सजबूर किया गया, तब उन्होंने वह जानकारी दी। इस तरह के नेपाटिज्म के और भी चार्जिज हैं। मैं उन की तकसीस में नहीं जाऊँगा। लेकिन मैं चाहता हूँ कि मंत्री महोदय अपने जबाब में यह जरूर बतायें कि जेनेरल मैनेजर मैनेजिंग डायरेक्टर या चेयरमैन बगैरह टाय पोस्ट्स के बारे में भी कोई क्राइटेरिया है, या वे मनमाने ढंग से भर्ती किये जायेंगे।